

छोटे समाचारपत्रों के लिये प्रसारण कागज का कोटा

*6. श्री हुकम चन्द कच्छवाय : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि छोटे समाचारपत्रों के सम्पादकों ने प्रसारण कागज के कोटे से सम्बन्धित नीति के विरुद्ध सत्याग्रह करने की धमकी हाल में दी है ; और

(ख) यदि हां, तो उनकी मुख्य मांगें क्या हैं और उन के बारे में सरकार की क्या प्रतिक्रिया है ?

सूचना और प्रसारण मंत्री (श्री के० के० शाह) : (क) इस बारे में प्रसारण में जो कुछ छपा है उसके भलाबा सरकार के पास कोई जानकारी नहीं है।

(ख) सवाल नहीं उठता।

Indo-Ceylon Agreement of October, 1964

*7. Shri Sezhayan:
Shri C. C. Desai:

Will the Minister of External Affairs be pleased to state the progress made so far in implementing the Indo-Ceylon Agreement of October, 1964?

The Minister of External Affairs (Shri M. C. Chagla): Preparatory work for implementing the Indo-Ceylon Agreement of October, 1964 has been undertaken and public notices inviting applications for Indian-Ceylon citizenship will be issued by Ceylon and India after legislation for grant of Ceylon citizenship, which is now before the Ceylon Parliament, is enacted

Imported Defence Equipment

*8. Dr. Karni Singh: Will the Minister of Defence be pleased to state:

(a) whether the costs of imported defence equipment have gone up after devaluation;

(b) the nature of set back in the import of defence equipment suffered after the devaluation together with its extent; and

(c) the extent thereof?

The Minister of Defence (Shri Swaran Singh): (a) Yes Sir.

(b) and (c). There has been no set-back in the import of Defence equipment after devaluation.

Chanda Committee Report on Information and Broadcasting Media

*9. Shri C. C. Desai:
Shri Hukam Chand
Kachhavaia:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri Yashpal Singh:
Shri D. C. Sharma:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government have by now considered all the recommendations of the Chanda Committee report on the media of information and broadcasting; and

(b) if so, the recommendations of the Committee which have been accepted for implementations?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) and (b) Of the four Reports submitted by the Committee on—

- (1) Radio and Television
- (2) Documentary Films and News-reels.
- (3) Advertising and Visual Publicity
- (4) Press Information & Publicity

decision has so far been taken on the majority of recommendations on the Report on Radio and Television. The rest of the Reports are under various stages of consideration and the matter is being pursued with speed and vigour.

Two statements indicating decisions taken on 150 recommendations out of a total of 219 made in the Report on

Radio and Television have already been laid on the Table of the House. A further statement in respect of another 30 recommendations will be laid on the Table of the House during the current Session.

Tashkent Agreement

- *10. Shri Yashpal Singh:
 Shri Nath Pai:
 Shri D. C. Sharma:
 Shri S. C. Samanta:
 Shri C. C. Desai:
 Shri Kanwar Lal Gupta:
 Shri S. M. Banerjee:
 Shri Bibhutl Mishra:
 Shri K. N. Tiwary:
 Shri Ram Kishan:

Will the Minister of External Affairs be pleased to state:

(a) whether an assessment has been made of the working of the Tashkent Agreement, since it was signed more than a year ago;

(b) which of its objectives have been achieved; and

(c) what are the impediments in carrying out the Agreement in toto?

The Minister of External Affairs (Shri M. C. Chagla): (a) to (c). The Government of India have kept under constant review the question of implementation of the Tashkent Declaration. Some of its provisions, such as withdrawal of forces, have been implemented. However, it has not been possible to achieve all its objectives and make further progress for lack of response by the Pakistan Government to our proposals for talks to discuss various problems between the two countries. Pakistan's approach is to make any such talks or any further progress on the implementation of the Tashkent Declaration hinge on "meaningful talks" regarding a Kashmir settlement as desired by Pakistan. We are, nevertheless, continuing our efforts to bring about talks between the two Governments on various matters as envisaged in the Tashkent Declaration.

Shifting of the Manufacturing Unit of Atomic Energy Establishment, Trombay to Hyderabad

- *11. Shri George Fernandes:
 Shri Madhu Limaye:
 Shri Yashpal Singh:
 Dr. Ram Manohar Lohia:

Will the Prime Minister be pleased to state:

(a) when the decision to shift the manufacturing unit of the Atomic Energy Establishment from Trombay in Bombay to Hyderabad in Andhra Pradesh was taken;

(b) the reasons for taking this decision;

(c) whether the Government of Maharashtra have made written and oral protests against the shifting of this unit; and

(d) the expenditure involved in shifting this unit to Hyderabad?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): (a) The Hon'ble evidently is referring to shifting of the Electronics Production Units of the Bhabha Atomic Research Centre from Trombay to Hyderabad.

The decision to shift these Units to Hyderabad was taken by the Atomic Energy Commission in June 1965.

(b) The Centre is primarily a research and development organisation. For the Centre to continue to perform effectively, there is need to take away processes which have reached the stage of industrial exploitation. The new public sector enterprise that is being set up at Hyderabad for Electronics will share many common facilities with the complex of atomic fuel fabrication plants also being established there. Among other important factors contributing to this decision were low dust content, low humidity conditions throughout the year, availability of power, water, chemicals and housing at Hyderabad.

(c) No protest as such has been received from the Government of Maharashtra though there has been some